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हैं ग्रौर काथिल हैं, कोई न कोई रास्ता निकालेंगे ताकि हज़ारों आदमी हज की अदायगी से रह न जाएं । इस तरीके से उनको गम ग्रौर मुझ्किल का सामना न् करना पड़े । इन घल्फाज के साथ, में इस स्पेशल मेंशन के साथ एस्सोसिएट करता हूं ।

श्री संघ प्रिय गौंतन (उत्तर प्रदेश) : मैं भी ग्रपने ग्राप को इस स्पेशल मेंशन से संबद्ध करते हुए यह कहना चाहता हूं <sup>1</sup>कि उत्तर प्रदेश की सरकार ने यह तजवीज भारत सरकार द्वारा कमेंट मांगने पर की है।

## श्रीमतीं सत्या बहिन (उत्तर प्रदेश) : मैं भी इस स्पेशल मेजन से अपने आप को संबद्ध करती हूं ।

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): I associate myself with the special mention made by Shri Mohammed Afeal. The ship should be made available to the Haj pili-grims immediately.

भी **चत्र्९ानन** मिश्राः मंत्री महोदय, बैठेबैठे कह रहे हैं, जरा उठ कर के कह दीजिये तो ग्रच्छी बात होगी ।

उपसमाध्यक्ष (श्री गंकर वयःल सिंह) : ऐसा है मिश्रा जी, स्पेशल मेंशन के बाद मंत्री महोदय इंटरवीन करें या नहीं करें, इस संबंध में सदन में काफी बहस ही चुकी है । मैं प्रपने ग्रोर से नहीं कह रहा हूं लेकिन यह कई बार बातें उठी हैं ऐसा हुआ है । ग्रगर इस संबंध में कुछ कहना चाहें तो रोक्ंगा नहीं । मैं ग्रपनी ग्रोर से कुछ नहीं कह रहा हूं ।

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYT-LER): Sir, since this is a serious matter, we are equally concerned. We are working towards some kind of a solution because it is not concerned with one community but it concerns the whole of India and we are all part of is.

#### of Public Liability 378 Insurance (Amdt.) Ordinance & Bill, 1992

STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF PUBLIC LIABILITY INSURANCE (AMEND MENT) ORDINANCE, 1998 AND THE PUBLIC LIABILITY INSURANCE (AMENDMENT) BOX, 1992

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Now, we are taking up the Public Liability Insurance (Amendment) Bill, 1992 and the statutory resolution thereon by Shri Chaturanan Mishra.

SHRI CHATURANAN MISHRA (Bihar): Sir, I move:

That this House disapproves of the Public Liability Insurance (Amendment) Ordinance, 1992 (No. 6 of 1992), promulgated by the President on the 31st January, 1992.

उपसभाध्यक्ष महोदय, यह थोढ़ा सा प्राझ्चर्य लग सकता है कि कम्युनिस्ट हो करते इस बिल का हम क्यों विरोध करते हैं जबकि हम ही लोग इसके पक्ष में रहे हैं । इसका कारण यह है कि हम प्रापके ग्राडिनेंस के सेक्शन 2(ए) की तरफ जिसमें एक्सीडेंट को डिफाइन किया गया है कि तरफ ध्यान आकर्षित करफा चाहते हैं ।

'(a) "accident" means an accident involving a fortuitous or sudden or unintended 'occurrence while handling any hazardous substance resulting in continuous or intermittent or repeated exposure to death of, or injury to, any person or damage to any property but does not include an accident by reason only of war or radio-acti vity;'

यहीं से हमारा मतभेद शुरू होता है। प्रोपर्टी झब्द की कहीं डेफिनिशन नहीं दी गई है कि प्रोपर्टी क्या है। ग्राडिनेरिली प्रोपर्टी को हम जिस ढ़ंग से लेते हैं उसमें पानी, हवा या दूसरी जो पर्यावरण की चीजें हैं वह प्रोपर्टी में नहीं प्राती हैं। हम. लोगों का सब का मनुभव

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of Public Liiablity 380 Insurance (Amdt.) Ordinance & Bill, 1992

है जो भोपाल गैस कांड के बाद बहुत क्लीयांरली ग्रापके सामने ग्राया । जब इस तरह दुर्घटना घटती है तो उस इलाके की पूरी हवा तथा दूसरी इनवायनंमेंट की चीजों की भारी क्षति होती है । क्षति के मुग्रावजे का इसमें कोई प्रावधान नहीं है । इसएि में मंत्री महोदय से प्रनुरोध करूंगा कि उस डिफिनिज्रिन को स्पष्ट कर दें जिसमें इवा, पानी या दूसरी इन्वापरमेंटल चीज ग्रा जाए । तब यह किल लायें तो यह कहीं ज्यादा ग्रच्छा होगा ।

दूसरा, मेरा मनुभव यह भी है भोषाल गैस कांड के बाद कि जो बच्चे मनी जन्मे नहीं हैं, गर्भ में भी नहीं हैं, े भी कुप्रभावित होते हैं । ये याने वाली संतान को भी कुप्रभावित करते हैं । मत: इसको भी डिफिनेशन में दीजिए । एक मनुभव तो इस राष्ट्र को हो चुका है जो घ्रत्यंत भयानक म्रनुभव था। इसकी भी श्रापर्टी से काम नहीं चलेगा। इसको भी श्रापको इन्क्लूड करना चाहिए ताकि इनके मंदर हम यह ला सकें ।

दूसरा कारण जिसके चलते हमने इसका विरोध किया है वह यह है कि प्रापर्टी में लोग जो जानवर पालते हैं वह है या नहीं है । क्योंकि डिक्शनरी में इसके बारे में स्पष्ट वात नहीं है । जब हम लॉ बना रहे हैं तं। स्पष्ट हो जाना जरूर है क्योंकि लोग गाय, भैंस, सुभ्रर, भेड़, करियां मुगियाँ प्रादि पालते हैं । धगर ये इंकलूड हैं तो इनको स्पष्ट कर दीजिए कि ये इंक्लूडेड हैं तब तो स्पष्ट बात हो जाएगे वरना ग्रगर ये इसमें कवर नहीं होते हैं तो उनको इनकी

दूसरा बिंदू जिसके कारण में विरोध करता हूं वह यह है कि सुप्रींभ कोर्ट में एक रूपिंग हुई थी । दिल्ली स्थित जो श्रीराम फर्टिलाइजर में एक्सीडेंट हुआ था ब्रोलियम गैस लोक आउट में तो उसमें सुप्रीम कोर्ट ने कहा था कि जो कम्पनी है उसकी एक्साल्पूट लाएबिलिटी होगी कि बह पूरा कम्पेनसेशन दे । इसमें आप इस्मोरेंस के जरिये इस काम को कर रहे है । इसमें उस कम्पनी के बारे में पूरी, एब्साल्यूट लाएबिलिटी नहीं होती है। सुप्रीम कोर्ट ने भी जो बात कही थी उसकी भी इसमें पूर्ति नहीं हो रही है। इसलिए यह जरूरी है कि इसको स्पष्ट किया जाए और मंत्री महोदय को इसको करना चाहिए।

दूसरा यह है कि छोटी भी कम्पनियां हैं ग्रीर बड़ी भी कम्पनियां हैं। इसलिए मुग्रावजेकी रक्षम एक तो बहत कम है जिसकी मैं बाद में चर्चा करूंगा लेकिन कोई मल्टीनेशनल कम्पनी भी है, मान लीजिए कि युनियन कारबाइड तो 25 हजार रुपए देकर छुट जाए जो मैक्सीमम है तो यह उचित नहीं है। यह तो कोई छोटी कम्पनी भी दे सकती है इसलिए कम्पेनसेशन का श्रमाउंट जो है सबके लिए बराबर तो रखते हैं यह उचित नहीं है । कुछ एक्सीडेंट ऐसे हो सकते हैं जो बहुत बड़े इलाके को प्रभावित कर सकते हैं ग्रौर कुछ ऐसे जो कुछ ही सीमित जगह में कर सकते हैं । इसलिए इसको आपको बढ़ाना चाहिए मैं झाखिरी विषय यह कहना चाहुंगा कि जो एक्ट पहले बना था उसके ग्रंडयुल के मुताबिक जो डेथ होने पर ज्यादा से ज्यादा 25 हजार रुपये के हर्जाने का प्रावधान किया गया है यह 25 हजार रुपये की रकम मरने पर देना बहुत ही। कम हैं बकि हमको लगता है कि घ**ेक पर नमक** छिडकने जैसा है । ग्राजकल तो यह हो रहा है कि ग्रगर हिंदू मुस्लिम रायट में कोई मर जाता है तो हम लोग एक लाख **ख्यया देते हैं या रेलवे वाले भी एक** लाख देने लगे हैं । ग्रन्थ प्रतिष्ठान में भी एक लाख रुपये का हर्जाना देते हैं। इसलिए ग्राप इनको कैसे 25 हजार देते हैं इस तरह की घटना होने पर । यह एक ग्रत्यंत ही लज्जाजनक बात है । वर्कंमेन कम्पेनसेशन एक्ट मजदूर का जो है उसमें भी इसे ज्यादा का प्रावधान होता है । इसलिए हमको समझ में नहीं ग्राता है कि इतनी कम रकम ग्राप क्यों रखते हैं।

जहां तक इंजरी की बात है । रात लोगों के लिए मान्न एक इजार रूपये यक

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प्रावधान है । यह तो हास्यास्पद है । मत कुछ देना चाहते हैं तो मत दीजिए । सभी कम्पनियों को फी कर दीजिए लेकिन घायल हो जाए इस तरह से बिना कैंटेराइज्ड किये कुए किस तरह से घायल को देंगे । किसी के नख में कुछ हो हो जाये एक हजार रुपये दे दीजिए हमको कुछ नहीं कहना है । लेकिन आपने डिफाइन भी नहीं किया है कि किस स्टेज के भायल के लिए कितनी रकम देंगे । इन्हीं बिंदुम्रों के कारण मैंने यह पेन्न किया है कि इन ग्रध्यादेश को यह सदन नामंजूर कर दे । धन्यवाद ।

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Sir, I move:

That the Bill to amend the Public Liability Insurance Act, 1991, as passed by Lok Sabha, be taken into consideration.

As the Members are aware the Public Liability Insurance Act, 1991, was enacted with the object of providing immediate relief to the victims other than workmen of the factory in respect of accidents that might occur while handling hazardous substances. The Act provides for the owner who has control over handling hazardous substances to pay specified amounts to the victims as interim relief by taking insurance policy for this purpose. The interim relief would be based on no-fault-liability which means that the claimant for relief shall not be required to plead and establish that the disaster, injury or damage in respect to which the claim has been made was due to any wrongful act, neglect or dc fault of any person. The Act relieves the victims of approaching the courts and involving themselves in legislation to obtain relief.

As per the provisions of the Apt, the units handling hazardous substances have to take insurance policies by 31st March, 1992, However, the Act could not be implemented on account of the General Insurance Corporation expressing difficulty in giving insurance policies for unlimited liability cover as provided in the Act. Moreover, they wanted that the insurance should only cover chemical accidents and not any incident occurring in a factory as a result of which some persons suffer physical harm. It was suggested that there should be a monetary limit on the policy so that the insurance policy is within the acceptable norms of commercial and financial prudence in respect of limits and financial cover. Inter-Departmental consultation were held to overcome this problem. It was the consensus that the liability of the insurance companies should be limited to facilitate the issuing of the insurance policies to the hazardous units. This was possible only by an amendment of the Act. Therefore, we have proposed to amend the Public Liability Insurance Act, 1991.

The most important feature of the amendment is limiting the liability of the insurance companies and creating an Environmental Relief Fund to meet the residual liability for the relief of the victims at the time of an accident. It is proposed that the owner shall take insurance policy which shall not be less than the paid-up capital of the company handling hazardous substances. Rs. Fifty crores has been prescribed as the maixmum limit.

Sir, in order to expedite payment of relief to the victims, a time-frame for depositing the amount by the insurance companies is proposed to be fixed by the proposed amendment. This period has been limited to 30 days for the money to be deposited with the Collector of the district where accident takes place, by the insurance company. The Collector will ensure that the insurance company's maximum liability does not exceed the limit prescribed in the insurance policy.

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#### [Shri Kamal Nath]

Sir, we heve visualised an eventuality when the claim amount is more than the insurance cover. For this purpose, I am proposing to create an Environmental Relief Fund which shall be administered by my Ministry. Every owner holding a policy shall credit a sum not exceeding the amount of its premium to this fund. This amount would be paid to the insurance company along with the insurance premium and the insurance company in turn will deposit it in the Fund. However, this would be only an immediate relief measure. The ultimate liability for meeting the total compensation shall be with the owner.

Another eventuality, which we have visualised, is the removal of transfer df property by the owner with a view to evading payment by him. We have proposed to restrict such a pre-emptive action by the firm.

Some changes in the definitions have also been proposed to make them more explicit. "Occurrences" or "incidents" have now been excluded from the purview of accidents" which is defined as any sudden, unintentional occurrence. It was felt that the partners of any firm, members of ah association and all or any of the directors, managers, secretaries or other officials, of the company responsible for handling hazardous chemicals should be treated as owner. The same is proposed in these amendments .

Sir, to make the implementation of the amendment effective, we have framed rules in respect of the same and have framed a draft outline of a scheme for the Environmental Relief Fund which would be notified shortly after consultation with all concerned.

As the House is aware, the Lok Sabha passed the Bill on 11th March, 1992. It is now placed before the Members of this august House for their valued opinion and support for this measure. With these words, Sir,

#### of Public Liiablity 384 Insurance (.Arndt.) Ordinance & Bill, 1992

I move the motion.

#### The questions were proposed.

SHRI SUNIL BASU RAY (West Bengal): Sir, I rise to oppose this Bill and support the Resolution moved by Shri Chaturanan Mishra. I oppose this Bill because it does not give any relief to the victims of hazardous substances, for it excludes out of the purview of the Act those who may be victims of radio-activity. For example, Cathoderays affect the health of the persons who are exposed to it, especially of the pregnant women at work. The trade unions of advanced countries are opposed to such dangerous practices. Why should we not do so? It excludes, by implication, the transporters of hazardous substances, by rail, by road or physically. Sir, it often happens that by road transport toxic chemicals are transported and they leak; as a result, the villagers, the people who live by the roadside, suffer. There is no arrangement for taking action against them. It limits the upper limit of the amount payable to Rs. 750 crores only. Therefore, the per capita compensation would be very little.

Instead of setting up one .consolidated fund, it has split it into two. The "insurer", the GIC, may fail to deposit the additional premium to be transferred to the Relief Fund. It is strange that the General Insurance Company which is a Government company has obstructed the operation of the Bill in the past and the present Bill also does not take any steps to overcome that obstruction because the GIC has something in its hands because it may or may not do that. Even if the collectors apply the land revenue clause to collect those dues, it will take much more time. So the payment of compensation to the injured persons should be assured irrespective of the fact whether the GIC pays or not.

The question of temporary injuc-tion is another clause to which ou-Minister should pay more attention. This injunction which is a civil procedure will take much more time to be settled. Unless this injunction problem is settled, there will be no avenue to get that money. There should be a ban in the Act itself that such transfers cannot be allowed becuse we know with the advent of liberalisation, with the incoming foreign capital and the obsolete technologies that, are coming tti, it may be that they will take to surreptitious ways to evade. So we should ensure that they could not do so.

There are more than 8,000 units operating at different places. Thou-sandg of children and women who work there have no protection. Unorganised workers are not covered by this Bill. They should also be covered. The Bill is intended to protect the interests of the monopolists and multinationals. Obsolete foreign etcHhologies which are very dangerous and hazardous are being dumped into India and other developing countries. These interests stand to gain from this Bill. It further helps the G. I. C. (General Insurance Company). According to the Chairman of the G. I. C by 31st March 1992 there will be 1.5 lakhs insurance policyholders and an annual yeild of Rs. 12& crores will be available to the G.I.C. So G.I.Cs income will increase and G.I.C. will be benefited by this. Does it mean that the Relief Fund will have another uivalent amount? How will this huge amount be administered? The limitation is actually in favour of G.I.C.

# THE VICE-CHAIRMAN [SHRI M. A BABY] (in the Chair).

Now, I am concluding by asking one or two questions of the Minister who, i think, in his reply, will give attention to these questions. Who will be the determining authority of the hazardous effects? Will the Fund set up appropriate, competent medical authorities to help the victims without any trouble or further haz-

#### of Public Liability 386 Ordinance & Bill

ard? Are the treatment, subsistence and rehabilitation included? Who will be the members of the authority or committee? There must full be representaton of the workers. the affected.

श्री सुरेन्द्रजीत सिं**ह सहलुवालि**स्थ (बिहार): उपसभाध्यक्ष महोदय, में लोक दायित्व बीमा संशोधन विधेयक, 1992 का समर्थन करने खड़ा हुआ हूं।

😼 उपसभाध्यक्ष महोदय, ऐसे एक विधेयक की जरूरत खासकर हमें तब पड़ी जब हमारे सामने युनियन कार्बाइड की भोपाल यनिट में गैस का रिसाव हम्रा ग्रौर उसके कारण त्र लाखों लोग प्रभावित हुए । उसके साथ-साथ हमारी दिल्ली में, दिल्ली क्लाथ मिल्स के कारखाने में गैस का रिसाव हन्ना झोर उसमें भी हजारों देंगेग प्रभावित हुए । उपसभाध्यक्ष महोदय, श्राज तक ऐसे होता रहता था कि बड़े-बड़े मिल मालिकों के कारखानों कई घटनाए घट जाती थीं ग्रीरव्यं के प्रभावित लोग अपनी जायज कंप तेशन की मांग करते रहते थे या महावर की मांग करते रहते थ, लेकिन वह उन समय पर नहीं मिल सकताथा ग्रीर बदेवर्षों तक वहां के मजदूर संगठन उस मालिक केखिलाफ या उस कारखाने के खिलाफ एक कचहरी से दसरी कचहरी के चक्कर लगाते रहते थ। फिर ग्रंत मेंबड़े नामी-गिरामी वकीलों के चक्कर में पडकर ग्राबट्रिंशन के माध्यम से कोर्ट के बाहर फैसला कर के रफा-दफा कर दिया जाता था। ग्रब इस विधेयक के माध्यम से एक नया कानन बन गया है एक राशि निश्चित हो गयी है कि जिस वक्त ऐसी कोई घटना घटेगी तो तुरंत इतनी राशि उस प्रभावित व्यक्ति के परिवार के नाम पर या उस व्यक्ति के नाम पर वहां के कलेक्टर के पास जमा कर दी जाएगी और केवल वहीं से मुग्रावजे की समाप्ति नहीं होगी वल्कि कुंचहरी से जो फैसला होगा, वह राशि भी उसे मिलेगी।

उपसभाध्यक्ष महोदय, हमारी मा बीला कंपनियों ने जो ग्रडचन इतने दिनों लगा

## [त्रो सुरेन्द्रजीत सिंह ब्रहनुवालिया]

रखो थीजो ग्राज भी ग्राइचन के वोव इम बैठे हैं किश्रन-सिमिटेड लायबिलिटीज पर वीमा नहीं करने देते, उन ग्रड़चनों को दूर करने के एिइस विक्षेयक की मांग थी और यह आज हमारे समक्ष है। इसी के साथ-ही-साथ एनवाथरनमेंटल रिलोफ फंड की जो स्थापना की गयी है, उसका हम स्वागत करते हैं । उपसभाध्यक्ष महोदय, इस विधेयक का समर्थन करते हए और इस रिलीफ फंड को बनाने का स्वागत करते हुए, मुझे जरा-सा संकोच यह है कि विधेयक के क्लाज-2 में "एक्सीडेट'की परिभाषा, बिल को वोफ्ट करने वाले ने बड़ी चालाको और बड़ी बारकी से जरा बदल डाली है। उस पर मैं जरा ग्रापति जाहिर जरूर करूंगा। उन्होंने सारीं बातें ठीक कही हैं पर ग्रग्त में जो बात उन्होंने कही है "किन्तु इसके उंतर्गत ऐवी कोई दुर्वटना नहीं है जो के ल युद्ध या रेडियोधार्मता के कारण हो 💕

उपसभाध्यः महोदय, ऐसे एक विधेयक को पास करते वक्त युद्ध की बात तो मागो जा सकतो है कि युद्ध के माध्यम से ग्रगर कोई व्यत्ति, अधर वहाँ बम्बारमेंट होते। है या गरेलियां चलतो हैं या ग्रेनेड फटते हैं तो वह दूसरी बात है क्योंकि दो देशों का युद्ध हो रहा है, पर रेडियोर्धावता, जो कि 1962 में हमने एटॉर्मिक संबंधी जिसने भी मामले थे, बह एटॉर्मिक एनर्जी एक्ट-1962 के तहत केन्द्र सरकार ने <del>ग्रपने हाथों</del> में ले लिए थ । महोदय, जब इस विश्वेयक के मायध्म से सरकार भारत केलोगों को एक मैंसेज दे रही है कि ऐसी घटना, जो युनियन कार्बाइड के कारखाने में हुई थीं, ऐसी घटना जो डी०सी०एम० के कारखाने में हुई थी या ऐ**सी घटना जो** सड़क पर चलते हुए टैक-सॉरी जिसमें हैजार्डस केमिक ट्रांसपोर्ट किया जा रहा है, ऐसा कोई र् दुर्बटना **श्वट जाती हैं**, याणे के पास महाराष्ट्र में कुछ दिन पहले हुई ।

श्री झरविद गणेंश ন্দ্ৰজগাঁ (महाराष्ट्र) : थाणे भिवण्डी में ।

## Ordinance & EM

श्रे स्रेन्द्रजीत सिंह ग्रासहुवालियाः ऐसी घटनाओं में प्रभावित लोगों को कुछ मुयावजा देकर कम से कम कुछ रिलीफ दिलाई जाए, यह एक ऐसा विधेयक है। पर इस विक्षेयक को पास करते वक्त हम यह क्यों भूल जाते हैं कि राजस्थान में जो हमारा एटॉमिक प्लांट है उसके चारों तरफ सैंकड़ों मील दूर तक रेडियोधर्मिता के कारण वहाँके बाक्षिन्दों पर, लोगों पर जो ग्रसर पड़ता है, हम उन्हें इससे क्यों वंचित करते हैं? हम उनको क्यों नहीं ये ग्रधिकार देते ? उपसभाव्यक्ष महोदय, हो सकता है उसमें कुछ कठिनाइयां हों । इंटरनेशनल लॉ बहुत सारे हैं, पर इंटर-नेशनल लॉ के साथ में विदेशों की कंडोशन में ग्रौर हमारे देश की कंडींशन में जमीन-ग्रासमान का फर्क है । इंटरनेशनल लॉ है । इंटरनेशनल लॉ को मानते बक्त हमें देश में जब भी कोई संशोबन करना हो या कोई भी विधेयक लाना हो तो हमें उस पर विचार करना चाहिए कि हम यहां की कंडीशनस के अनुसार यहां के लोंगों को पूरा न्याय दे रहे हैं या नहीं दे रहे हैं । उपसंशाध्यक्ष महोदय, इसलिए यह मेरी मांग है, इस विधेयक का पूरा समर्थन करता हूं, लेकिन उसके बावजुद यह मांग करता हूं कि मंत्री महोदय इंटरनेशनल लॉ को भी महेनजर रखते हुए, ग्रगर उसमें भी कुछ संशोधन की जरूरत है तो भारत के लोगों को या भारत सरकार को वहां रिक्वेजेंन्टेयन देना चाहिए ग्रौर बताना चाहि कि हमारे देश में और अन्य देशों में कितना फर्क है। हमारे देश में ग्रगर हम सोचें, वैसे तो कहा कि चल ग्रौर ग्राचल सम्पत्ति, चल ग्रौर ग्रचल संपत्ति में भें। जैसे चत्रानन मिश्र जी कह रहे थे, यह तो गैस रिसाव की बात है, पर मैंने देखा है कि कहीं कहीं राइट्स हो जाते हैं, दंगे हो जाते हैं तो एक दूसरे नुकसान पहुंचाने केलिए मेरे पास एक भ्रादमी ग्राया, उसकी डेयरी फार्य में 60 मैंसे थीं। उसकी 60 की 60 जला डाली. । जब 60 भेंसे जला जाली तो वह डेयरी फार्म वाला गरीब त्रादमी ग्राकर मेरे पास रोने लगा कि 60 भैंसे का मुग्रावजा मेरे को कौन देगा ?

ग्रब राइटस से ग्रंदर उसको कवर नहीं है। रायट्स के अंदर कवर नहीं होने से उसको मुद्रावजा नहीं मिलता है मौर वह मारा जाता है । इसी तरह, दंगों को छोडकर में गैस रिसाव पर आता हूं, तो जो भी स्तंस लेने वाले जानवर हैं, सास द्वारा फोंफडों में गैस के प्रवेश करने से वे प्रभावित होते हैं, ऐसे हमारे देश में या हम घर के बाहर रहने वाले जितने भी पालतू जानवर हैं, वे भी मारे जाते हैं । उनके लिए भी, क्या-क्या फिक्स किया गया है, ग्रापने जिस तरह एक आदमी के लिए एक मजदूर के लिए या एक चलते आदमी के लिए कंपंशेशन या मुग्रावजा मंजूर किया है ग्रौर जानवरों के लिए, भैंसौं के लिए , गाय के लिए, भेड के लिए, बकरी के लिए, मछली के लिए, श्रौर मगियों के लिए क्या किया है ? क्योंकि ैंसे देहाती इलाकों में, बैकवर्ड एरियाज में जहां पर फैक्टरीज हैं, उस इलाके के चारों तरफ कहों ग्रादिवासी रहते हैं या गरीब लोग रहते हैं और उनके बर का भरण-पोषण उनके पालतू आनवरों के माध्यम से होता है ग्रौर जब ऐसे गैंस रिसाव या किसी कैमिकल का रिसाव हो जाए, तो यह सब के सब मारे जाते हैं, इसके लिए भी कोई रेट फिक्स किया गया है, वह रेट बताने की कृपा करेंगे?

उपसभाश्यक्ष महोदय, यह एक ग्रच्छा विधेयक है ग्रौर मैं समझता हूं कि पूरे सदन को इसका समर्थन कहना चाहिए ग्रौर यही कहते हुए मैं इसका समर्थन करका हूं । धन्यवाद ।

SHRI G. MAHESWARAPPA Κ. (Karnataka): Mr. Vice-Chairman, Sir, while supporting the Bill, I have a few comments to make. The Public , Liability Insurance Act, 1991 was a recent enactment and within a short period a number of amendments to the Act have been brought about The reason as mentioned by the Minister himself is that the Insurance Corporation failed to obey the laws in issuing policies. The industrialists who approached the Corporation were refused policies. The insurance Corporation refused to issue them

#### of Public Lability 390 Ordinance & Bill

policies. This actually amounts to disobeying the law passed by the Par liament and it may even amount to privilege. Is the Government to help less that it cannot discipline the Cor poration? That is one aspect. Apart that I welcome these from amends meats because it helps in removing the lacuna that is there in the Act. The Public liability Insurance Act was enacted with the object of giving im mediate relief to the victims. In or der to give immediate relief to the victims, an environment fund has to created and the Minister has not given any categorical assurance to this effect. In fact, he has yet to make rules to create that fund and if he takes longer time the very pur pose of the Bill will be defeated. Therefore, I want a categorical assurance from the Minister Jo when or within what time- the environment the relief fund will be created. In developed coun' as we have the Law of Torts by which immediate compensation is paid to the victims. In this country the same law does not hold good. Here we will also have to consider whether the indus try is capable of paying compensa tion. Therefore certain provisions be come necessary to safeguard the in terests of the industries also. I wel come this Bill also because it pro vides for certain other reliefs. Insur cover requires substantial am ance ounts to be earmarked for safety pur poses and it could be beyond the capacity of an industry. Besides the type of industry, other factors should also be taken into account. with

these few words I support the amendments.

श्वी झन तरायदेवमंकर वते (गुजरात) सभापति महोदय, जॉ पब्लिक लैवलिटीछ एक्योरेंस अमेंडमेंट बिन 1002 यहां लाया गया है, वह छोटा सा बिल है लेकिन इसके पैक्स एंड प्रोव्येक्ट्स को देखते हुए ऐसा लगता है कि हमने कुछ विचार इस पर किया होता तो जो कुछ हम गरीब लोगों को देने जा रहे हैं, उनको

## [श्री प्रस्तराय देव शंकरववे]

और फायदा होता । चूंकि हमारे देश में जो भयंकर घटना घटी थी, हमने वह देखी है । कई परिवार उसमें बरबाद हुए हैं और धाने वाली पीढी पर भी उसका ग्रसर पडने वाला है । इसी तरह से चतुरानन मिश्र जी ने जो बात कही, बह सही बात कही कि हम पहले उस पर सोंचें और सोचकर इस पर जो सजेशन उन्होंने दिए हैं, उनको हम मान लें तो मुझे लगता है कि यह परफेक्ट बिल होगा ।

हमारे देश में वह कानून नहीं है ला आफ टार्टस, जो प० के० में, अमरीका में चल रहा है । उस कानून के माध्यम से जो लोग किसी घटना के शिकार होते हैं वे कोर्ट के पास जाकर अपना हक ले सकते हैं लेकिन हमारे यहां यह नहीं है। इसी वजह से हमें ऐसा कानून बनाकर गरीब लोगों की मदद करनी चाहिए । तो मैं चाड़ूवा कि जो सुझाव अन्य मेंबरों ने दिए उ. कार्यवेंट उन पर सोचेगे ।

एक बात मैं ग्रौर कहूंगा कि जो कोश ग्राप बनाने जा रहे हैं, उसके कोश का मतलब भी इस एक्ट में के बनने से कुछ ग्रच्छी तरह से समझा नहीं जा सकता । तो मंत्री महोदय जब जवाब देंगे तो उसका सही इस्तेमाल किस तरह से होगा ग्रौर जो फरयदा लोगों को होने बाला है, तात्कालिक जो राहत हम लोगों को देने वाले हैं, , वह किस तरह से उनके पास पहुंचेगी, वह बात भी मंत्री महोदय बतायें, इतना ही पेरा नम्प निवेदन है। धन्यवाद ।

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair].

DR. NARREDDY THULASI RED-DY (Andhra Pradesh): Sir, there is a saying in Telugu, which means, a mother-in-law asked her daughter-inlaw, "what are you doing"? The daughter-in-law replied, "I have spilt it on the floor and am collecting it". The present Bill is like this. Actually, last year, that is, in 1991 its-

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self, the Public Liability Insurance Act was passed by Parliament. It was enacted keeping in mind the public to protect the public and to provible immediate relief to the people who are. victims of accidents caused due to hazardous substance. Even after the enactment, it has not been imple mented. It was never implemented. Now, the Government has come with an amendment. Why has it come to Parliament? The Government says that the GIC had disagreed to imp lement the Act. It is a very peculiar thing The Act was passed by Parlia ment. The Finance Ministry is а part and parcel of the Government. The GIC is a part and parcel of the Finance Ministry. So, when Parlia ment has passed an Act, the GIC has to to it. It can only tell there amplementation. But disagreeing is a a very extraordinary thing. It is nothing but flouting the authority of Parliament, insulting Parliament and contempt of the public. The second thing is my apprehension is that this Bill may pave way to the multina tionals. So, the Minister should clari fy this. The third point is in the original Act the relief in case of a death was Rs. 25,000. As Chaturanan Mishraji said. This is a very meagre amount. In our calculations we are equating death with Rs. 25,000 Twenty years ago or Thirty years ago Rs. 25,000 was, of course, a large enough amount. But in the present circumstances Rs. 25^000 is very mea gre. So this amount should be raised to at least Rs. 1 lakh.

The fourth point is under the original Act applications can be filed by the person affected or his legal heirs or his duly authorised agents, within five years of the occurrence. Applications can be filed within five years or 41/2 years it is very difficult to establish the death and the cause of the death. Five years is too long a period. It should be reduced to one year or 11/2 years or 2 years.

My last point is in the original Act there was no provision for an Envi-

ronmental Relief Fund. A provision for that has been brought in now in the present Bill. My doubt is this. Under the original Act the Collector was to award and the owner or the insurer was to pay the amount in thirty days. Now this Environmental Relief Fund has come. Under whose control will this fund be kept? According to the present Bill who is to pass an award and who is to give the award money and what is the role of the Environmental Relief Fund? These are my five questions for clarification from the Minister, (ends)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I don't think there are any other Members who want to speak on this. So I call upon the mover of the Resolution if he wants to say something.

श्री चतुरानन मिश्र : उपसभाध्यक्ष महोदय, कहनी तो बही बात है जो पहले कह चुका हूं क्यों क मंत्री महोदय जो श्राए हैं उन्होंने ग्रामोफोनि की तरह जो पहले बात थी वही कही है । हम तो उम्मीद कर रहे थे कि कुछ सवालों का जवाब देंगे । हमने कहा कि प्रापर्टी की डैफनिशन में कैटल ग्राएगा कि नहीं ? उन्होंने कुछ नहीं कहा । बिल में नहीं है तो हम क्या ग्रापकी स्पीच को कोर्ट में लेकर जाएंगे ?

Similarly about flora and fauna. It is not mentioned. Damage to environment is also not mentioned. Then I said future generations are also affected. That is not there in the definition.

About compensation everybody has spoken. The Minister himself has said that it is a very small amount. Apart from that, coming from the Judiciary you; Sir; know very well that we do not have any Act on civil liability. At the time of Bhopal tragedy that was very much discussed in this country. There was and there id a provision for civil liabi-ty in other countries. But here we 4b not have. Therefore, there are so any important things request the

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honourable Minister to tell us about all these thigs. Only then can I decide whether to press or not to press for my motion.

SHRI KAMAL NATH: Sir, I am thankful to the Members for giving me their ideas. Of these, I would like to clarify the points raised by Mishraji who moved the Resolution. And I would appeal to him to kindly withdraw it after listening to my clarifications. The question of livestock is an important issue. He has raised a very valid point. In rural areas most of the people do have some cattle. It is, as per the definition; for the Collector to assess the damage to property. And property is movable and immovable. 4.00 P.M. So, it will cover livestock in all circumstances and the Collector, while assessing it; shall estimate the damage to cattle and livestock in each particular case. Now, Sir; I would like to dwell on the intention of this Bill.

Sir, this Bill is for interim relief only.

SHRI CHATURANAN MISHRA: I have raised other points also.

SHRI KAMAL NATH: I will come to that shortly.

Sir, the intention of this Bill is for giving interim relief. The Bill which was passed in 1991, and the amend, ment with which I have come to this august House now; are for interim relief as distinct from compensation. This is for the relief which is required to be paid immediately after an accident. Now, what happens is that when an accident take place, there is nobody to give any money to the victims who have either been killed or if there is any damage to property. The procedure for compensation is a long drawnout litigation procedure whereas what the victims at that .moment need is minimum relief. So, this Bill is for that mimimun relied and it

#### [Shri Kamal Nath]

is not in the nature of compensation. An impression has been created that this is the nal compensation and also that the liability of the owner has now become limited. This Is not correct. The liability of the owner or of the firm, remains unlimited. But it is the liability of the insurance company which is being made limited. If we look at what happens, we will find that at the time of accident; the CoL, lector or the local authority looks to the State for some kind of interim relief. There as never any budgetary provision for this and there is never any fund for this purpose. They look to the Chief Minister's Relief Fund or the Prime Minister's Relief Fund and there is a set procedure for that and there is an element of uncertainty and vagueness. In order to do away with all these things, this Bill was passed by this House in 1991. After that, the insurance companies pointed out certain things, expressed their difficulties, and said that unlimited liability could not be accepted by them, especi-Uy while taking out reinsurance. Now, we all would like to see insurance companies taking out reinsurance. That would only reassure us that the insurance companies will not pack up, will not go into liquidation, in case there is a very major accident like the Bhopal gas tragedy. This House or the Lok Sabha has not appropriated anything unlimited. It is for this House and thje othor House to decide whether they would like to have unlimited liability in case of interim relief. There are other provisions for ocmpensation which I am not going to deal with now. Since there is no appropriation for any unlimited amount for anything, coupled with thje fact that the insurance companies cannot insure for unlimited liability and also as a condition of reinsurance, it was decided that a ceiling should a faircling has been put: b<sub>e</sub> put. Therefore, the paid-up capial of the omcpany or Rs. 50 crores, whichever is higher.

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Here we can also conceive of a Situation where it will exceed the amount covered. That is why we have decided to create this Fund, the Environmental Relief Fund. Every owner shall also, together with an am-ounf ot premium, pay to the insurer, for being credited to the Relief Fund, such further amount, not exceeding the sum equivalent to the amount of premium. In fact, it amounts to a surcharge on the premium. But the additional amount will be credited to the Relief Fund. A question has been asked as to when this Relief Fund would be created. As soon as the insurance policy is taken, this amount is required to be deposited with the premium. Now, the Ordinance promulgated by the President was necessitated because of the urgency to meet the stipulation of having to take out insurance poliices by the 31st of March, 1992. I thought that any delay would give the companies an excuse not to take out this insurance policy. I wanted them to definitely and positively take out this policy by the 31st March, 1992. This is what necessitated the Ordinance.

AN HON. MEMBER: Can the Min ister gave the number of policies under the old Act?

SHRI KAMAL, NATH. Sir, it would not be possible. I am not keeping track on a daily basis what policies are there. There are about 170 hazardous chemicals. All those handling these hazardous chemicals will be required to take this policy. So, Sir. it was considered necessary that we issue an Ordinance for these purposes.

Sir, a point raised by Mishraji was about environmental degradation. Environment! degradation cannot be included in property as it is common. It is not personal property. It is common to all inhabitants and cannot be quantified. True, Sir, there is ammonia leak or something of the kind. But that is a damage to the community. Here we are talking of interim relief to individuals. And that

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is why we could not talk in such generalites where quantification is not possible.

Mishraji's point of livestock I have clarified, and I do hope he is satisfied in this regard. Sir, this point of livestock was made by several other Members also. I would only reiterate that the assessment of the property, moveable and immoveable, would be made by the Collector.

Another point made by Basuji was about transportation of hazardous chemicals, why this has not been included. Sir, the transportation of hazardous chemicals is covered by the existing regulations under the Motor Vehicles Act, and a special chapter on hazardous chemicals has been added at the recommendation of my Ministry.

Sir, the compensation, the interim relief, will be determined by the Collector by summary inquiry. One of the amendments which we are bringing in today which I propose for the cosideration of the House is a 30 days limit. Insurance companies would be required to pay within 30 days, to remit within 30 days, the amount to the Collector. So the Collector would be able to determine this.

Sir, the Environmental Relief Fund is being created, this will be created after the passing of this Bill by this House. The administratioi of it will be by rules which are being framed. Consultations! are *on* with all concerned.

One of the points raised is why nuclear effects are eliminated. Sir, the nuclear effects have been precluded beause that is the common international insurance practice. Insurance companies nowhere in the world take on nuclear accidents. So it has t° be done in conformity with the insurance practices.

SOME HON. MEMBERS: All the points are covered.

SHRI KAMAL NATH: One of the points made was how money would reach the people. The money would reach the people through the Collec-

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tor. *Sir*, the Collector is the senior-most authority in the district. He is the man on the spot. He would be the assessing authority and the disbursing authority. *O*. of the purposes of this Bill. immediate interim relief which, I think, will be fulfilled.

Sir, I would appea') Mishraji to withdraw his Resolution in the light of the explanations given by me, and I do hope that I shall receive the support from all Members in the passing of this Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Mishra, are you withdrawing?

श्री चत्तुशानन मिश्र : उपसभाध्यक्ष भहोदय, इस बिल में जो भी दिया गया है, उसको भो हम नामंजूर नहीं करेंगे, इतनी गलती हम नहीं कर सकते हैं । ब्राखिर, कुछ तो मिला है । लेकिन मंत्री महोदय, से मैं एक बात कहना चाहूंगा । जब हमने कहा कि हवा, पानी को दूषित करता है तो उन्होंने कहा कि कम्यूनिटी का डेमेज । तभी हमने कहा कि गर्भ जो होता है, गर्भ में जब बच्चा मर जाता है तो कम्यू-निटी एज ए होल को 'र्भ नहीं होता है कम से कम इसको ब्रापको करना चाहिए या । हमने सुना कि मंत्री महोदय फाइ-नेंस मिनिस्टर से लडाई लड़ र3े हैं । उनकी..

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Are you withdrawing?

SHRI CHATURANAN MISHRA: I am not pressing.

The Resolution was by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); I shall now put the motion moved by Shri Kamal Nath to vote.

The question is:

Thai the Bill to amend the Public Liability Insurance Act, 1991, as passed by Lok Sabha, be taken into consderation.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); We shall now take up clause-by-clause consideration of the Bill.

Special

Clause 2to 8 were added to the Bill.

Clause 1 the Enacting Formula, and the Title were added to the Bill.

SHRI KAMAL NATH: Sir, I beg to move:

That the Bill be passed.

The question was Put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); There is a request by Shri Kalmadi. His Special Mention is there. What is the sense of the House?

SOME HON. MEMBERS: Yes.

THE VICE-CHAIRMAN; All right, the House is in a mood to listen to you, Shri Suresh Kalmadi.

#### SPECIAL MENTIONS-Contd.

#### **Privatisation of ITDC hotels**

SHRI SURESH KALMADI (Maharashtra): Sir, my Special Mention relates to a news item in the press a couple of days toack which suggests that 8 of the ITDC hotels are being moved into the private sector with foreign collaboration, and that 6 foreign collaborators have been shortlisted and a decision will be taken within one week. Sir, besides this, there is a move for the other 10 ITDC hotels also to go in for foreign collaboration. The modus operandi is that 40 per cent would be with the ITDC, 40 per cent would be with the foreign collaborator, and 20 per cent would go to the employees and staff and two financial institutions. Sir, I think, this is evry wise stepfc. The

ITDC hotels have always been starved of funds, and they have not been able to carry out their innovations, and the standard of the hotels has dropped. Now with foreign collaboration, I think, this will also add to a lot of tourism.

Sir, basically the job of the Government and the ITDC is to create infrastructure in the country. And out of Rs. 100 or Rs. 150 crores which will be realised by this transfer to the foreign collaboration, I think, infrastructure all over the country, specially in the coastal areas, should be encouraged. The job of the ITDC is, firstly, to create infrastructure in the country, and secondly to go in for areas where the other 5-star hotels are not stepping in or the others are not coming in to establish Janata Hotels. The ITDC must set up a few Janata Hotels in various places. I think, the ITDC should take it upon themselves to ensure a lot of foreign traffic coming from outside the country to India. They should set up tourist places all over the world and make sure that tourist traffic comes to India. While I welcome this move, I do have the consideration of the employees at heart. The employees of the ITDC should be looked after; they should not be thrown to the wind; they should not be retrenched, and they should continue to remain employed, and if at all they are to be removed, it should be under the golden handshake scheme. I hope the Government will keep it in mind. I welcome this step and feel that this move to privatise ITDC is a step in the right direction.

## श्वीं संघ प्रिय गौतन : भै इस स्वेशल मेशन से अपने अध्य को संबद्ध करता ह .

SHRI JOHN F. FERNANDES (Goa): While I associate with what the hon. Member has said, I want to say something about Goa. We do not have ITDC hotels in Goa even though it is the second important tourist place in the country. Now that think, this is a very wise steps. The